

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 202**  
**IB-418/ND/2022**  
**IA-4313/2022**

**IN THE MATTER OF:**

**Karur Vysya Bank**

...

**Applicant/Petitioner**

**Versus**

**Mr. Sumit Goyal**

...

**Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 17.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Vijay Kumar

**For the RP** : PCS Kunwarpreet Singh and Prakul Thadi along  
with Mr. Rajesh Mittal, RP

**ORDER**

**IA-4313/2022:** Ld. Counsel for the Respondent/Personal Guarantor submits that he has not yet received the copy of the Report of RP. At this stage, Ld. Counsel appearing for the RP Mr. Kunwarpreet Singh submitted that he has already served the copy of the Report thrice by e-mail sent on 13.09.2022 and 17.09.2022 to the Respondent/Personal Guarantor. Again on 18.10.2022, the e-mail along with report attached therewith was sent to both the Respondent as well as the Ld. Counsel representing the Respondent. Accordingly, we do not find any force in the submissions made by the Ld. Counsel for the Respondent.

In the light of the submissions made by the Ld. Counsel for the RP and the fact that reply has not been yet despite adequate notice, the right of the Respondent to file the reply is hereby closed.

List the matter for hearing on 05.12.2022.



**(L.N. GUPTA)  
MEMBER (T)**



**(BACHU VENKAT BALARAM DAS)  
MEMBER (J)**